NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP No.121(ND)/2016 RT CP No.180/Chd/Hry/2017

In the matter of:

SRS Limited, Faridabad.

....Petitioner-Company.

Present:

Mr.Rakesh Kumar, Advocate with Mr.Vaibhav Sahni,

Advocate for petitioner.

Mr.Anil Jindal, Executive Director-cum-Managing Director and Mr.Sunil Jindal, the whole time Director of petitioner company in person. Mr.Jaspal Pannu,

Advocate for Chirag M. Vora depositor.

Ms.Srishti Govil, Advocate for Babu Ram Govila and

Prakash Chandra Singh depositors.

Baljit Kapoor, Prem Kapoor, Sudhir Kapoor, Anurag Dutt, Arun Dutt, Kiran Bala, Manisha Bharti, Laksh Kapoor, Surinder Kapur, R.K.Verma, Ankit Manoo, Meena Manoo, Shilpi Manoo, Shama Manoo, Kauna

Manoo and Amit Kumar, all depositors.

In compliance with the directions issued vide order dated 10.08.2017, Mr.Anil Jindal, the Chairman-cum-Managing Director and Mr.Sunil Jindal, the whole time Director have come present in person.

Having heard the learned counsel for the petitioner, learned counsel for the depositors, it is directed that till further orders Mr.Anil Jindal and Mr.Sunil Jindal will keep on appearing in person on the each date of hearing unless & until exempted. The learned counsel for the petitioner submits that Anil Jindal and Sunil Jindal will file comprehensive affidavits with the proposal for making payment to the depositors and explaining the previous defaults. It is undertaken, however, that the deposits upto the amount of ₹1,00,000/- shall be

paid within one week. List the matter on 05.09.2017 for filing the affidavits and also the compliance along with the tabulated information detailing the payments made with effect from today. The affidavit to be filed along with the documents and the statements to be filed be also uploaded by the company on its website at least two days before the date fixed. For the senior citizens above the age of 70 years, it is directed that 10% of the outstanding dues be paid at least two days before 05.09.2017.

In the meanwhile, the restriction about Mr.Anil Jindal to leave the country without permission of the Tribunal is withdrawn in view of the submissions that he has to go abroad for business purposes frequently.

(Justice R.P.Nagrath) Member (Judicial)

August 22, 2017